

SLP(Crl.)No. 2187 OF 2003
ITEM No.24

Court No. 3

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2187/2003

(From the judgement and order dated 30/10/2002 in CRA 613-SB/87
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

MOHINDER SINGH

Respondent (s)

(With Office Report)

Date : 31/10/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)Mr. Ajay Bansal, Adv.
Mr. Bimal Roy Jad, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

None appears for the accused respondent though served.
Leave granted.

Issue bailable warrants in an amount of Rs. 10,000/- requiring presence of the accused respondent. The bail be furnished to the satisfaction of C.J.M., Amritsar for appearance on such dates as may be appointed by this Court.

KALYANI

(RADHA R. BHATIA)
COURT MASTER